



2026:AHC:127303

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19827 of 2026

Sarvan Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Shesh Nath Singh Yadav, Tej Bahadur
Singh Yadav

Counsel for Opposite Party(s) : G.A., Rahul Yadav, Suneel Thekma

Court No. - 45

HON'BLE VIVEK KUMAR SINGH, J.

1. As per the submission made by learned counsel for the applicant, the counsel for informant has been duly informed through Whatsapp in respect of listing of the present case but no one has appeared on behalf of the informant. A copy of mention slip sent through Whatsapp has been produced by the learned counsel, which is taken on record.

2. Heard Sri Shesh Nath Singh Yadav, learned counsel for the applicant and the learned A.G.A. for the State of U.P.

3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No. 43 of 2026 under Section 105, 191(2), 115(2), 352 B.N.S., 2023, Police Station- Jangipur, District- Ghazipur.

4. Learned counsel for the applicant submits that the applicant has been falsely implicated in the present case. He has nothing to do with the alleged offence. Total twelve persons have been nominated in the FIR including the applicant. As per the postmortem report, the deceased sustained only two injuries. It is further submitted that the medical evidence is not corroborated with the ocular version. Learned counsel for the applicant next contends that the similarly situated co-accused, namely, Ramadhar Yadav and Shubham Yadav have been granted bail by a Co-ordinate Bench of this Court vide orders dated 29.05.2026 and 05.06.2026 passed in Criminal Misc. Bail Application No. 18835 of 2026 and 19573 of 2026, respectively. He further contends that criminal antecedent of the applicant has been well explained in

paragraph no. 12 of the bail application and he is in jail since 03.04.2026.

5. Learned A.G.A., on the other hand, opposed the prayer for grant of bail, however, he could not dispute the fact that similarly situated co-accused, namely, Ramadhar Yadav and Shubham Yadav have been granted bail by a Co-ordinate Bench of this Court.

6. I have considered the rival submissions made by the learned counsel for the parties and perused the material brought on the record.

7. In view of the entire facts and circumstances of the case, especially taking into account the fact that the similarly situated co-accused, namely, Ramadhar Yadav and Shubham Yadav have been granted bail by a Co-ordinate Bench of this Court and the same order has not been set aside or stayed by the Hon'ble Supreme Court, and the applicant has been languishing in jail since 03.04.2026, I deem it appropriate to enlarge the applicant on bail.

8. The bail application is **allowed**.

9. Let the applicant- **Sarvan Yadav** who is involved in the aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions. Further, before issuing the release order, the sureties be verified.

(i) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(ii) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC/ 269 B.N.S.

(iii) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C./ 84 B.N.S.S.,

may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC/ 209 B.N.S.

(iv) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

10. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

11. It is made clear that observations made in granting bail to the applicant shall not in any way affect the learned trial Judge in forming his independent opinion based on the testimony of the witnesses.

(Vivek Kumar Singh,J.)

June 15, 2026

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